

the 25th March, 1971 together with an explanatory memorandum.

- (viii) G. S. R. 487 published in Gazette of India dated the 1st April, 1971 together with an explanatory memorandum

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- (ix) G. S. R. 521 published in Gazette of India dated the 1st March, 1971 together with an explanatory memorandum.

- (x) G. S. R. 527 to 531 published in Gazette of India dated the 7th April, 1971 together with an explanatory memorandum.

[Placed in Library. See No. LT—231/71]

#### STATEMENT RE : PRICING OF PETROLEUM PRODUCTS

THE MINISTER OF PETROLEUM AND CHEMICALS (PETROLEUM AUR RASAYAN MANTRI) (SHRI P. C. SETHI) : I beg to lay on the Table a statement regarding pricing of petroleum products [Placed in Library, See No. LT—232/71]

12.14 hrs

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

I am directed to inform the Lok

Sabha that the Rajya Sabha, at its sitting held on the 26th May, 1971, has passed the enclosed motion referring the Advocates (Amendment) Bill, 1970, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### MOTION

“That the Bill further to amend the Advocates Act, 1961, be referred to a Joint Committee of the Houses consisting of 26 members, 12 members from this House, namely -

1. Shri C. D. Pande
2. Shri Sasankasekhar Sanyal
3. Shri Jatsukhlal Hathi
4. Shri M. Srinivasa Reddy
5. Shri Gulam Nabi Untoo
6. Shri Mohd. Usman
7. Shri Surajmal Saha
8. Shri Thilai Villalan
9. Shri Pranab Kumar Mukherjee
10. Shri Nageshwar Prasad Shahi
11. Shri K. Chandrasekharan
12. Shri B. P. Nagaraja Murthy

and 24 members from the Lok Sabha ;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select

[Secretary]

Committees shall apply with such variations and modifications as the Chairman may make ;

that the Committee shall make a report to this House by the last day of the first week of the Seventy-eighth (Winter) Session of the Rajya Sabha ; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee.

PANEL OF CHAIRMEN

MR. SPEAKER : I have to inform the House that under rule 9 of the Rules of Procedure and Conduct of Business. I have nominated the following hon. members as members of the Panel of Chairmen :

- (1) Shri K. N. Tiwary
- (2) Shri R. D. Bhandare
- (3) Shri N. K. P. Salve
- (4) Shrimati Sheila Kaul
- (5) Dr. Saradish Roy ; and
- (6) Shri Era Sezhyan.

12.15 hrs.

STATEMENT RE : DACOITY AND  
MURDER IN PATNA-MOKAMEH  
PASSENGER TRAIN, EASTERN  
RAILWAY

THE MINISTER OF RAILWAYS  
(RAIL MANTRI) (SHRI HANUMAN-

THAIYA) : I am making a *suo moto* statement in regard to the.....

MR. SPEAKER : It may be laid on the Table.

SHRI HANUMANTHAIYA : I lay it on the Table.

STATEMENT

Near about midnight on 24-4-1971, when train No. 390 Dn Patna-Mokameh passenger stopped at Barh station, three passengers, of whom one had a rifle, another a torch and the third a bag, boarded a third class compartment. When the train reached near Dihidar village, between Barh and Punarakh stations on the Patna-Mokameh Broad Gauge double line section of the Danapur Division of the Eastern Railway, the passenger with the torch gave a signal and the train was stopped by pulling the alarm chain. About 20 to 30 persons who were hiding nearby entered the compartments and started robbing the passengers. When the belongings and ornaments of a young woman passenger were being robbed, her relatives in the compartment protested, whereupon one of them was stabbed to death and thrown out of the train.

2. When the train reached Punarakh the Guard informed all concerned. Later, at Mokameh station, a case under Section 396 IPC (Dacoity with murder) was registered with the Government Railway Police and it is being investigated. The Investigating Officer made a search of the area where this incident took place and has arrested four persons. One wrist-watch which had been robbed from an army personal travelling in the train has been recovered from one of the arrested persons,